

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA No.56/91 in

O.A. No. 1445/90  
T.A. No.

199

DATE OF DECISION 11.4.91

Sh.K.L.Sawhney &amp; anr.

None

Petitioners Applicants  
Applicants  
Advocate for the Petitioners(s)

Versus

Union of India through  
M/o Health & Family Welfare & anr

Respondents

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? /No
4. Whether it needs to be circulated to other Benches of the Tribunal? /No

(Judgement of the Bench delivered by Hon'ble  
Mr. D.K.Chakravorty, Member)

This is an application for review of our judgement  
dated 25.1.1991 delivered in OA No. 1445/90.

2. After carefully going through the grounds mentioned in the Review Application, we are of the opinion that there is no error apparent on the face of the judgement, nor has the applicants brought out any new facts warranting a review of our judgement.

3. In view of the above, the Review Application is devoid of any merit and the same is dismissed.

*D.K.Chakravorty*  
( D.K.CHAKRAVORTY)  
MEMBER

*P.K.KARTHA*  
( P.K.KARTHA)  
VICE CHAIRMAN